

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 116
IA(CA) No. 08/JPR/2024
IA(CA) No. 64/JPR/2023
IA(CA) No. 05/JPR/2024
CP No. 24/241-242/JPR/2023
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Goldair Handling S.A.

...Petitioner

Versus

Las Goldair Handling (Udaipur) Pvt. Ltd. & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner	:	Major RP Singh, Sr. Adv. Hemant Kothari, Adv. Monali Dutta, Adv. Faranaaz Karbhari, Adv.
For the Respondent	:	Sanjay Jhanwar, Sr. Adv. Samay Maheshwari, Adv. Prakul Khurana, Adv. Akshay Sharma, Adv. Dhruva Gandhi, Adv. Anchal Rathore, Adv.

ORDER

CP No. 24/241-242/JPR/2023

Heard Major RP Singh, Sr. Adv. appearing on behalf of the Petitioner. Mr. Sanjay Jhanwar, Sr. Adv. appearing on behalf of the Respondent. Learned counsel for the Petitioner seeks time to file rejoinder to the reply filed by the R-3. Rejoinder has been filed to the reply filed by R-1 & 2. Sur-rejoinder has also been filed with regard to reply filed on behalf of R-1 & 2. Written submissions have been filed on behalf of the Respondent. Written submissions on behalf of

Sdr

Sdr

M.S.

the Petitioner may be filed within 7 days with an advance copy to the other side. Submissions concluded with regard to **appointment of the Forensic Auditor and order reserved.**

IA (CA) No. 05/JPR/2024

Heard Mr. Sanjay Jhanwar, Sr. Adv. appearing on behalf of the Applicant. Major RP Singh, Sr. Adv. appearing on behalf of the R-1. Reply has already been filed on behalf of the R-1. Ms. Anchal Rathore, Adv. appearing on behalf of R-2, seeks time to file reply. Reply, if any, may be filed within two weeks with an advance copy to the opposite counsel. List the IA on 10.07.2024.

IA(CA) No. 08/JPR/2024

Heard Major RP Singh, Sr. Adv. appearing on behalf of the Applicant Mr. Sanjay Jhanwar, Sr. Adv. appearing on behalf of the R-3. Reply has already been filed on behalf of R-3. Mr. Dhruva Gandhi, Adv. appearing on behalf of R-1, 2 & 4 submits that reply has been filed on behalf of R-1 & 2 and there is no need to file reply on behalf of R-4 (RoC, Jaipur). Learned counsel for the Applicant seeks time to file rejoinder to the reply filed by the R-1, 2 & 3. Rejoinder, if any, may be filed within two weeks with an advance copy to the opposite counsel. List the IA on 10.07.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

May 16, 2024